

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

P R NO. 201/92 IN O.A.NO. 506/92

ANIL BHAVE
Plot no.781, Vaishali Nagar
Nagpur 17

Applicant

Union of India
through Secretary
Central Excise and Customs Board & 2 ors. Respondents

Coram: Hon. Shri Justice S K Dhaon, Vice Chairman
Hon. Ms. Usha Savara, Member(A)

TRIBUNALS ORDER:
(Per: S K Dhaon, Vice Chairman)

DATED: 4-1-93

This is an application seeking the review of our order dated 16.7.92. We had taken the view that since the applicant had sought voluntary transfer on compassionate grounds from the jurisdiction of one Collectorate to another, the services rendered by him in the prior Collectorate will not be taken into account for determining his seniority in the other Collectorate and would be put at the bottom of the list of temporary employees of the concerned cadre in the new charge.

We have perused the contents of the review application. We are satisfied that no apparent error on the face of record exists or to disagree with our order so as to entitle us to invoke Order 47 Rule 1 of Civil Procedure Code.

We are disposing of this review application by adopting the process of circulation which is permissible under the Rules.


(Ms. Usha Savara)
Member(A)


(S K Dhaon)
Vice Chairman